## BEFORE SHRI M.K.SHARMA, ADDITIONAL SECRETARY AND FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS

Room no. 408, 'A' Wing

Shastri Bhavan, New Delhi- 110001

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Appeal No. 23(97)/2012-IC

IN THE MATTER OF:

Shri K.Lall

Appellant

Versus

Central Public Information Officer

Respondent

**ORDER** 

Appellant was not present.

From the respondents side Mr. Jagdish Kumar, SO(IC).

The appeal was taken up for hearing on 30th August, 2012.

- 2. The Appellant filed an RTI Application dated 26.11.2011 regarding appearance of ASG from the side of private party.
- 3. The Respondent has furnished the information, vide, letter dated 13.01.2012 and 17.04.2012. Aggrieved by the information supplied by the respondents he preferred the present appeal dated 24.07.2012.
- 4 On perusal of records placed before me and comments furnished by the Respondent-CPIO, I am of the opinion that necessary information has been furnished by the Respondent-CPIO, vide, his letter dated 13.01.2012 and 17.04.2012. In view of the same the appeal is dismissed being devoid of merit.
- 5.. In case, the appellant is not satisfied /aggrieved by this order, he/she may file a Second Appeal within 90 days before the Hon'ble Central Information Commission, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066.

Dated 05.09.2012

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(M.K.Sharma)

Additional Secretary and Appellate Authority

) Shri K.Lall, 90/88 G.F.Malviya Nagar, New Delhi-110017 (By Speed Post).

2) Shri Nirmal Singh, CPIO, D/O Legal Affairs.

Shri Jagdish Kumar, SO, Impl. Cell, D/o Legal Affairs.